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## BENCH-I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P(IB) No.361/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th September 2017, 10.30 A.M

Name of the Company Under Section		State Bank of India  -Vs- Electrosteel Steels Ltd.  7 IBC		
ms fra Ms 1 . So	shart Agarwal, lashmi kedia, UVIK MAZU	Advocate la Oferational Advoca	l Creditor (SB)	18/9/17. Smik Mzna 18.09.20
		GANGULY, 3 IF		Propo 18.9.2017
Sa	clinds	-NandPen-	ly compan	1 3/4/

## ORDER

- Ld. Counsel for the petitioner and the respondents are present.
- Ld. Counsel for IRP has filed the progress report which contains the affidavit of IRP. In the affidavit, it is stated that meeting of CoC was held on



21/08/2017. All the creditors have unanimously decided to confirm the name of IRP to act as Resolution Professional (RP). Minutes of the meeting is also part of annexure I of the affidavit which shows the resolution passed by the CoC. In view of the decision of the CoC IRP, Shri Dhaivat Anjaria, is admitted as Resolution Professional.

List on 25/10/2017 for further order.

(Jinan K.R.) Member (J) 501-

(Vijai Pratap Singh) Member (J)

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